

(b) In order to improve the marketing system being carried out by existing physical mandis and to provide maximum benefit to the farmers by enhancing transparency, price discovery, competition and farmers' access to numerous markets and buyers, the Government has launched National Agricultural Market Scheme (e-NAM) on 14th April, 2016 in 21 mandis across 8 States. Under the Scheme, a PAN India electronic portal has been developed to be deployable in 585 mandis by 2018. Further, to modernize the existing mandis under e-NAM, the Government will provide e-NAM portal free of cost and will also meet expenses on software and its customization for the States. Apart from this, the Government will give grant as one time fixed cost subject to the ceiling of ₹ 30.00 lakhs per Mandi for hardware including equipment/infrastructure and assaying equipments, etc.

The component of market infrastructure in NHM includes rural primary markets, wholesale markets and terminal market complexes. For rural primary markets credit linked back ended subsidy @ 40% in general areas and @ 55% in hilly and tribal areas of the maximum project of ₹ 25.00 lakh is available. For wholesale markets credit linked back ended subsidy @25% in general areas and @ 33.33% in hilly and tribal areas of the maximum project cost of ₹ 100.00 crore/project is available. For terminal market complex, under PPP mode, assistance @25% to 40% (limited to ₹ 50.00 crore) of project cost of ₹ 150.00 crore/project, which includes 25% as floor subsidy plus 15% as subsidy on bidding is available.

Formation of national policy for co-operative societies

573. SHRI PARIMAL NATHWANI: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the details of co-operative societies functioning in the country at present, State/UT-wise;

(b) whether Government proposes to formulate a National Policy for the development and up gradation of co-operative societies, if so, the details thereof; and

(c) by when the same is likely to be formulated?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI SUDARSHAN BHAGAT): (a) The State/UT-wise details of Multi State Cooperative Societies registered under Multi State Cooperative Societies Act, 2002, the Act administered by the Government of India, are given in the Statement (*See below*). Details of Societies registered in States under their respective Cooperative Societies Acts are not maintained by the Government of India.

(b) and (c) In the year 2002, a “National Policy on Cooperatives” has been declared by the Government. The main objective of the National Policy on Cooperative is to facilitate all round development of the Cooperatives in the country. The Policy seeks to achieve, *inter-alia*; ensuring functioning of the Cooperatives based on basic Cooperative values and principles; revitalization of Cooperative structure particularly in the sector of agriculture credit; reduction of regional imbalances through provision of support measures; strengthening of the Cooperative Education and Training and Human Resource Development for professionalization of the management of the Cooperatives; and greater participation of members in the management of Cooperatives and promoting the concept of user members.

Statement

Total number of Cooperative Societies registered under Multi-State Cooperative Societies (MSCS) Act, 2002 as on 12.07.2016 are 1419.

State-wise details of number of Multi-State Cooperative Societies since 1986:

Sl. No.	State/UT	No. of Societies (1986 onwards)
1.	Andhra Pradesh	18
2.	Arunachal Pradesh	01
3.	Assam	05
4.	Bihar	16
5.	Chandigarh	01
6.	Chhattisgarh	08
7.	Dadra and Nagar Haveli	01
8.	Goa	02
9.	Gujarat	33
10.	Haryana	12
11.	Himachal Pradesh	02
12.	Jharkhand	09
13.	Karnataka	24
14.	Kerala	20
15.	Madhya Pradesh	26
16.	Maharashtra	554
17.	Manipur	01
18.	Nagaland	01

Sl. No.	State/UT	No. of Societies (1986 onwards)
19.	New Delhi	130
20.	Odisha	19
21.	Puducherry	05
22.	Punjab	23
23.	Rajasthan	72
24.	Sikkim	01
25.	Tamil Nadu	84
26.	Telangana	01
27.	Uttar Pradesh	132
28.	Uttarakhand	04
29.	West Bengal	47
TOTAL		1252
No. of registered societies under MSCS, 2002 before 1986		167
GRAND TOTAL		1419

Implementation of national Policy for Farmers, 2007

574. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the salient features of the National Policy for Farmers, 2007 and the status of its implementation in Telangana;

(b) the role assigned to State Governments in implementation of this policy; and

(c) whether this policy has taken into account recommendations of Dr. M.S. Swaminathan Committee, if so, the details of the recommendations covered by the policy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) to (c) Government had constituted the National Commission on Farmers (NCF) under the Chairmanship of Dr. M. S. Swaminathan in 2004. The Commission submitted five reports to the Government. The major recommendations of the Commission contained in the five reports were included in the 'Draft National Policy for Farmers' submitted by the Commission itself in 2006 alongwith fifth report. Based on the 'Draft National Policy for Farmers' submitted by the Commission, the Government approved the National